

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2493  
TO BE ANSWERED ON MARCH 13, 2025**

**TRANSIT-ORIENTED DEVELOPMENT POLICY**

**NO. 2493.           SHRI DILIP SAIKIA:  
                          SMT. SHOBHANABEN MAHENDRASINH BARAIYA:**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

- (a) the details of the Transit-Oriented Development (TOD) scheme along with its features and objectives;**
- (b) the additional facilities to be provided to the selected cities under this scheme and the categories of beneficiaries targeted;**
- (c) the details of cities likely to be selected under the said scheme in the country including Gujarat;**
- (d) whether any criteria have been set for such selection and if so, the details thereof; and**
- (e) whether the Government has estimated any budget expenditure for the said scheme and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

**(a) to (e): As per 12th Schedule of the Constitution of India, urban planning is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories.**

**The Government has implemented the Scheme for Special Assistance to States for Capital Investment Scheme (SSASCI)- Part-VI (Urban Planning Reforms), 2022-23 to encourage the cities to incorporate provision of Transit-Oriented Development (TOD) in the Master/Development Plans. This initiative was continued in the year 2023-24 under SSASCI 2023-24-Part-III (Urban Planning Reforms) for urban densification and ease of transit.**

**Under SSASCI (Urban Planning Reforms), in the year 2022-23, 5 States have taken up TOD corridors. In the year 2023-24, 25 TOD corridors have been taken up in 6 States.**

**Under SSASCI 2024-25–Part–XIII (Urban Planning Reforms), the reform components inter alia include implementation of Transit Oriented Development focusing on seamless multi modal integration and reduced block size for pedestrian friendliness. As per the scheme guidelines, reform incentive of ₹10 crore per corridor is admissible for notification of TOD corridors and ₹20 crore per corridor is for preparation of Local Area Plan (LAP) for densification of corridors. Further, ₹50 crore incentive is for taking up public/ private projects in TOD corridors.**

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